

Title: Request to appoint a committee to investigate the matter of Rs. 5000 crore fraud in M/s Reliance and Oil and Natural Gas Company (ONGC) oilfields lease.

DR. (SHRIMATI) C. SUGUNA KUMARI (PEDDAPALLI): Sir, I want to draw your attention and attention of this august House to an important matter of Rs. 5000 crore fraud in Reliance ONGC oilfields lease.

There are widespread reports about a case file relating to Enron Reliance Company's joint venture Mukta-Panna Oilfields lease agreements. By very very conservative estimates, the oilfields Mukta-Panna are valued at Rs. 5,000 crore. These were leased out for very nominal throw away price of Rs. 11 crore by ONGC officials. These very officials, who fixed the price of Rs. 11 crore for Rs. 5,000 crore oilfields, later joined the Reliance.

Later a Committee was appointed to investigate the scandal. The Chairman of the Committee after ruling out any corruption in the deal, later took premature retirement to join Reliance Group. This file relating to CBI investigation is

missing or misplaced. I request hon. Speaker to direct the Government to appoint a sitting Supreme Court Judge or House Committee to investigate the matter. ...*(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Sir, I think, it is a very serious allegation and the matter needs to be enquired into. ...*(Interruptions)*

SHRI P.C. THOMAS (MUVATTUPUZHA): Something should be done about it. ...*(Interruptions)*

SHRI RUPCHAND PAL (HOOGLY): The Government needs to respond in such a serious matter. It is a very serious allegation. ...*(Interruptions)*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): Sir, whatever is talked during 'Zero Hour' is communicated to the concerned Ministers and the concerned Ministers will take note of it. ...*(Interruptions)*

SHRI RUPCHAND PAL (HOOGLY): It is a very serious charge. ...*(Interruptions)*

SHRI PRAMOD MAHAJAN: You are shouting every time. You do not want to listen to somebody else. ...*(Interruptions)*

MR. SPEAKER: Mr. Minister, the Member has raised a very important matter.

...*(Interruptions)*

SHRI PRAMOD MAHAJAN: Sir, this is what I said that in 'Zero Hour' no Parliamentary Affairs Minister will be able to answer the questions on the spot and I hope you will appreciate it. If the hon. Member has made some kind of an allegation in this House, naturally, with responsibility I said that the concerned extracts will be sent to the concerned Minister to take a decision. What else can I do at this juncture? ...*(Interruptions)* If the hon. Speaker wants to direct anything, he has all the authority to do that. ...*(Interruptions)*

SHRI RUPCHAND PAL : Sir, you can direct the Minister to respond to such a serious charge. ...*(Interruptions)*

MR. SPEAKER: He has already replied.

...*(Interruptions)*

MR. SPEAKER: Shri Pal, I have already asked the Minister of Parliamentary Affairs to convey about the seriousness of the issue to the concerned Minister. He has already replied.

...*(Interruptions)*

SHRI RUPCHAND PAL : Sir, you can direct the Minister to come to the House and explain the position. ...*(Interruptions)*

MR. SPEAKER: I have already asked the Minister to convey to the concerned Minister.

...*(Interruptions)*